

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 06.09.2012

OA No. 610/2012

Mr. S. Shrivastava, counsel for applicant.

Heard learned counsel for the applicant.

O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

K. S. Rathore
(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER

Kumawat

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 610/2012

DATE OF ORDER: 06.09.2012

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER

Mahaveer Sharma S/o Shri Fundi Lal Sharma, aged about 64 years, R/o House No. 67, Durga Colony, behind T.A. Campus, Near Gautam Kirana Store, Kota Junction, Kota.

...Applicant
Mr. S. Shrivastava, counsel for applicant.

VERSUS

1. Union of India through General Manager, West Central Railway, Jabalpur.
2. Divisional Railway Manager (P), Kota Division, W.C.R., Kota.
3. Chief Works Shop Manager, Wagon Repair, C & W, Kota.

...Respondents

ORDER (ORAL)

The present Original Application has been preferred by the applicant praying that by an appropriate order or direction, the respondents may be directed to revise and enhance the pension of the applicant as per the recommendation of the 6th Pay Commission with effect from the date pension commenced with and i.e. 01.03.2008 and pay differential amount in terms of arrears along with the interest permissible under law.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 16.04.2012 (Annexure A/3) before the respondents-department, which is still pending for consideration before the respondents. In view of this, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated



16.04.2012 (Annexure A/3) by passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 16.04.2012 (Annexure A/3) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.


(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER

kumawat